

***IN THE HIGH COURT OF BOMBAY AT GOA***

***LD-VC-CW-375-2020***

M/s. Global Enterprises

**..... Petitioner**

***Versus***

State of Goa & Anr.

**..... Respondents**

Mr. Dhawal Zaveri, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Geetesh Shetye,  
Additional Government Advocate for the Respondent No.1

**Coram:- M. S. SONAK &**  
**M. S. JAWALKAR, JJ.**

**Date:- 08.12.2020**

**P.C.**

Mr. Dhawal Zaveri, the learned Counsel appearing for the petitioner states that he has no objection to this Bench taking up this matter.

2. Mr. Devidas J. Pangam, the learned Advocate General appears alongwith Mr. Geetesh Shetye, Additional Government Advocate for the respondent No.1.

3. Leave is granted to amend the petition. Amendment to

be carried out within one week and amended copies to be served upon the respondents.

4. Issue notice to the respondent No.2, returnable on 06.01.2021. In addition to the usual mode of service, private service is also permitted.

5. The institution of this petition will not be a bar to the respondent No.2 considering, in accordance with law and on its own merits, the petitioner's pending application seeking revision of plans. In case, there is any difficulty in so considering this application, the respondent No.2, by the next date to file affidavit in this Court explaining the reasons why such applications are not being disposed of.

6. Stand over to 06.01.2021.

***M. S. JAWALKAR, J.***

***M.S. SONAK, J.***